



Government of Jammu and Kashmir
General Administration Department
(Public Services Management Cell)
Civil Secretariat, Jammu/Srinagar
NOTIFICATION

Jammu, the 6th December, 2017

SRO 493 - In exercise of the powers conferred by section 4 of the Jammu and Kashmir Public Services Guarantee Act, 2011 (Act No. IX of 2011), the Government hereby notifies the following additional services and the designated officers/appellate authorities for the same under the Act; namely:-

Home Department

S.No	Name of the Service	Designated Officer	Stipulated time frame for providing service	First Appellate Authority	Second Appellate Authority
1	Fire reports	Concerned District Officer	10 days	Joint Director	Director/Director General
2	Technical recommendations after risk hazard analysis, evaluation of provisions of fire safety measures & subsequent implementation, thereof in respect of.				
a	Kerosene Depots & Fire crackers retail units, LPG out lets.	Concerned District Officer	20 days	Joint Director	Director/Director General
b	LPG Bottling plants/Educational Institutes/Nursing Homes/Cineplex's	Joint Director	20 days	Director/Director General	Pr. Secy to Govt Home Department.
c	Hotels/Guest Houses & other Institutional Occupancies	Concerned District officer	20 days	Joint Director	Director/Director General

Revenue Department

S.No	Name of the Service	Designated Officer	Stipulated time frame for providing service	First Appellate Authority	Second Appellate Authority
01	Property certificate upto 20.00 lacs	Tehsildar concerned	21 days	Deputy Commissioner concerned	Divisional Commissioner concerned
2.	Property Certificate beyond	Deputy Commissioner	21 days	Deputy Commissioner	Financial Commissioner

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